

रहे हैं उनको रोकने के काम में वह हमारी सेना की सहायता करे ?

श्री ल० ना० मिश्र : यह जो सूचना अपने दी है कि नागा लौट रहे हैं वह सही है, लेकिन उनका खास रास्ता क्या है यह कहना कठिन है, लेकिन जो सबडिवीजन हमारे राज्य में पड़ते हैं उनकी ओर से आने की भी संभावना रही है, इसलिए हमने घोषणा की है। जहां तक बर्मा की ओर से आने का सवाल है इसकी मुझे सूचना नहीं है।

श्री मधु लिमये : उखरूल और टंगनोपाल तो हमारे मणिपुर के इलाके में पड़ते हैं . . .

अध्यक्ष महोदय : उन्होंने कहा कि जो आपका बर्मा के बारे में सवाल था, उसके बारे में उनको सूचना नहीं है।

क्योंकि यह आपका सजेशन है, इस पर ध्यान रखा जायेगा।

श्री ज० भ० कृपालानी (अमरोहा) : हम पूछ सकते हैं कि हमारा दुश्मन कौन है और हमारा दोस्त कौन है।

REPORT OF STUDY TEAM ON IMPORT AND EXPORT TRADE CONTROL ORGANISATION

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table a copy of Report (Part I) of the Study Team on the Import and Export Trade Control Organisation. [Placed in Library, see No. LT-3963/65].

NOTIFICATION *re* GOLD BONDS AND KERALA GENERAL SALES TAX ACT

Shri B. R. Bhagat: On behalf of Shri Rameshwar Sahu, I beg to lay on the Table—

- (1) a copy of Notification No. F. 4(2)—W&M/65, dated the 27th February, 1965, regarding issue of 7 per cent Gold Bonds, 1980. [Placed in Library, see No. LT-3964/65].
- (2) a copy each of the following Notifications making certain further amendments to the Kerala General Sales Tax Rules, 1963, under sub-section (3) of section 57 of the Kerala General Sales Tax Act, 1963, read with clause (c) (iv) of the Proclamation dated the 10th September, 1964, issued by the President in relation to the State of Kerala:—

(i) S.R.O. 205/64 dated the 7th July, 1964.

(ii) S.R.O. 242/64 dated the 13th August, 1964.

[Placed in Library, see No. LT-3965/65].

12:05 hrs.

PAPERS LAID ON THE TABLE
 AUDIT REPORT, DEFENCE SERVICES, 1965

The Minister of Planning (Shri B. R. Bhagat): Sir, on behalf of Shri T. T. Krishnamachari I beg to lay on the Table a copy of the following papers:—

(i) Audit Report, Defence Services, 1965, under article 151(1) of the Constitution. [Placed in Library, see No. LT-3961/65].

(ii) Appropriation Accounts of the Defence Services for the year 1963-64 and Commercial Appendix thereto. [Placed in Library, see No. LT-3962/65].

12:06 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

“(1) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and

[Secretary]

Conduct of Business in the Rajya Sabha, I am directed to return herewith the Income-tax (Amendment) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 3rd March, 1965, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

(2) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 4th March, 1965, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.07 hrs.

RE. POINT OF PROPRIETY

Shri Daji (Indore): Sir, before you take up the next item of business, I want to make a request. The matter came up before the House the year before last. At that time, after a short discussion, it was decided that we would not press the matter, but that the Minister of Parliamentary Affairs would keep it in mind. Today, we learn that the budget discussion has already begun in the Rajya Sabha first. After all, it is ridiculous that the House which votes the grant does not discuss the general budget first, but that it is first discussed in the other House. It is first discussed by the House which cannot vote the grants! The matter was raised the year before last, not as a point of privilege but as a point of propriety. The Minister of Parliamentary Affairs gave us an assurance that this will not be prepared in future. There are so many reports

about Corporations and undertakings which can be discussed there now, so that the budget discussion can be had here first. When the budget discussion starts here on the 19th, actually it becomes stale especially when it is discussed in the other House first. It is not as a matter of right, but as a matter of propriety, it must be discussed first in this House.

Mr. Speaker: Though I entirely agree with him on this matter, so far as this question is concerned, he ought not to have raised it in this manner. (*Interruption*).

Shri Daji: It is a very serious matter that we are raising.

Mr. Speaker: We can take it up tomorrow.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I think you said you agree. Am I right?

Mr. Speaker: Yes; I agree.

Shri Hari Vishnu Kamath: I welcome it, Sir. (*Interruption*).

Mr. Speaker: Order, order. We cannot take it up at this moment.

12:10 hrs.

DEMANDS FOR GRANTS (RAILWAYS), 1965-66—contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants in respect of the Budget (Railways) for 1965-66. Out of 9 hours, 5 hours 10 minutes have been taken and 3 hours and 50 minutes remain. Dr. M. S. Aney may continue his speech.

Shrimati Renu Chakravartty (Barackpore): When will the hon. Minister reply, Sir?

The Minister of Railways (Shri S. K. Patil): The Minister of State would be replying. That would be the final reply.